

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR NO. 2290 OF 2013

Dated: 4th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Maharashtra Rajya Sahakari Sakhar Karkhana Sangh Ltd.Appellant (s)
Versus
Maharashtra Energy Development Agency & Anr. ...Respondent (s)**

Counsel for the Appellant(s) : -

ORDER

This appeal is pending in this Tribunal from the year 2013. We directed the office to place this matter on board for directions. Accordingly, matter was listed on 18.03.2016. On that day, counsel for the appellant appeared and stated that he will obtain instructions as to whether anything survives in this matter and make a statement on the next date of hearing i.e., today. Today, counsel for the appellant is not present. We notice that counsel for the appellant has not removed the office objections as yet. It therefore appears that the appellant is not desirous of prosecuting the matter further.

In the circumstances, the appeal is dismissed for want of prosecution.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk